

SL. No.

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 02.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/643/2024 in CP(IB) No.458/7/HDB/2018
NAME OF THE COMPANY	Konaseema Gas Power Ltd
NAME OF THE PETITIONER(S)	IDBI Bank Ltd
NAME OF THE RESPONDENT(S)	Konaseema Gas Power Ltd
UNDER SECTION	7 of IBC

AMENDED ORDER

In view of the memo filed and after going through the contents of the application, we are of the opinion that the clerical mistake/typographical error has taken place in the order dated 29.04.2024. Thus, the said order is amended as below:

IA (IBC)/643/2024

Present: Ld. Counsel Mr. VVSN Raju for the Applicant along with Mr. Sai Ramesh Kanuparthi, Liquidator.

The CD is a Natural Gas-Based Power Plant and it cannot be sold because of non-availability of Gas. The Applicant has issued auction notices for 14 times and every time e-auction has failed. The applicant has given details of every fact in the application including that one of the options to sell the property is by way of Anchor Bid followed by a Challenge round through e-auction process. The steps to be taken are delineated in Paragraph "xxiv" of the application, which have been

reiterated in the prayer clause. There is also Resolution by the SCC in its 36th meeting held on 06.02.2024 to take the said process.

Keeping in the view the facts and circumstances, we are of the opinion that the property of the CD can be sold also through Anchor Bid followed by a Challenge round through e-auction process. Accordingly, the application is allowed.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)